

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.101

New IA/2085/ND/2024 IN IB/223/ND/2022

IN THE MATTER OF:

Kaushal Deshmukh & Others	...	Applicant
Versus		
Grand Reality Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2085/ND/2024:-

This is an application filed by the Resolution Professional under Section 66 of Insolvency and Bankruptcy Code, 2016 seeking avoidance of certain fraudulent transactions and direction to the Respondents to contribute to the assets of the Corporate Debtor. List this application along with IB/223/ND/2022 on **15.05.2024**.

In the meantime, Counsel for the RP is directed to file a copy of the order passed by Hon'ble NCLAT.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)